
(1987) 10 SC CK 0031

In the Supreme Court Of India

Case No : Writ Petition (Civil) 7393 of 1982

Gupta Sugar Works

APPELLANT

Vs

State of U.P. and Ors

RESPONDENT

Date of Decision : 26-10-1987

Acts Referred:

Essential Commodities Act, 1955 — Section 3(3)

Citation : AIR 1987 SC 2351 : (1987) 4 JT 154 : (1987) 2 SCALE 824 : (1987) SCC 476 Supp : (1988) 1 SCR 577 : (1975) 1 SCR 219 Supp

Hon'ble Judges : K. Jagannatha Shetty, J;B. C. Ray, J

Bench : Division Bench

Final Decision : dismissed

Judgement

K. Jagannatha Shetty, J

1. This is a petition under Article 32 of the Constitution. The petitioner is engaged in the manufacture of Khandsari sugar. The petitioner challenges the validity of the U.P. Khandsari Sugar (Levy) Order, 1981 ("Levy Order"). It was issued in exercise of powers u/s 3 of the Essential Commodities Act, 1955 by virtue of delegation of power by the Central Government u/s 5 of the said Act. The levy order requires Khandsari manufacturing units to surrender levy of 50% of the production by sulphitation units in the first process. The balance 50% of that process with the total production by subsequent processes was left free to be sold in the open market by the manufacturing units. The price fixed for the levy Khandsari sugar was Rs. 320 per quintal.

2. The petitioner challenges the price fixation on the ground that the State Government has not taken into consideration the guidelines in-built in Sub-section 3C of Section 3 of the Essential Commodities Act, 1955. The petitioner alleges that the levy order is unreasonable or excessive restriction on the fundamental rights guaranteed under Articles 19(1)(g) and 14 of the Constitution. It is also the case of the petitioner that the State Government sold the levy sugar by public auction realising large profit and the levy therefore, was

a colourable exercise of the power.

3. Before considering these contentions, we may start with recent observation of O. Chinnappa Reddy, J. in Union of India (UOI) and Another Vs. Cynamide India Ltd. and Another etc., :

Price fixation is neither the function nor the forte of the Court. We concern ourselves neither with the policy nor with the rates. But we do not totally deny ourselves the jurisdiction to inquire into the question, in appropriate proceedings, whether relevant considerations have gone in and irrelevant considerations kept out of the determination of the price. For example, if the legislature has decreed the pricing policy and prescribed the factors which should guide the determination of the price, we will, if necessary, inquire into the question whether the policy and the factors are present to the mind of the authorities specifying the price. But our examination will stop there. We will go no further. We will not deluge ourselves with more facts and figures. The assembling of the raw materials and the mechanics of the price fixation are the concern of the executive and we leave it to them. And, we will not reevaluate the considerations even if the prices are demonstrably injurious to some manufacturers or producers. The Court will, of course, examine if there is any hostile discrimination. That is a different 'cup of tea' altogether.

4. This will be the parameter and the limitation of inquiry by Courts whenever the price fixation of any essential commodity is called into question. The Court does not act like a Chartered accountant nor acts like an income tax Officer. The Court is not concerned with any individual case or any particular problem. The Court only examines whether the price determined was with due regard to considerations provided by the statute. And whether extraneous matters have been excluded from determination.

5. In the present case even this limited inquiry appears to be unnecessary. The validity of the same levy order was the subject matter of decision of this Court in New India Sugar Works Vs. State of Uttar Pradesh and others,

6. There Fazal Ali, J. who spoke for the Bench observed:

It was next strongly contended that in fixation of the price of levy sugar the Government has not taken into consideration the fact that the petitioners would undergo a serious loss because the price would not be sufficient even to cover their manufacturing cost. We are, however, unable to agree with this argument. The policy of price control has for its dominant object equitable distribution and availability of the commodity at fair price so as to benefit the consumers. It is manifest that individual interest, however, precious they may be must yield to the larger interest of the community viz., in the instant case, the large body of the consumers of sugar. In fact, even if the petitioners have to bear some loss there can be no question of the restrictions imposed on the petitioners being unreasonable. In Shree Meenakshi Mills Ltd. v. U.O.I. this Court observed as follows.

If fair price is to be fixed leaving a reasonable margin of profit, there is never any question of infringement of fundamental right to carry on business by imposing reasonable restrictions.

In determining the reasonableness of a restriction imposed by law in the field of industry, trade or commerce, it has to be remembered that the mere fact that some of those who are engaged in these are alleging loss after the imposition of law will not render the law unreasonable.

7. Similar view was taken by this Court in the case of *Prag Ice and Oil Mills and Another Vs. Union of India (UOI)*, where the Court speaking through Beg, C.J. observed as follows:

It has also to be remembered that the object is to secure equitable distribution and availability at fair price so that it is the interest of the consumer and not of the producer which is the determining factor in applying any objective tests at any particular time.

8. In this view of the matter, the primary consideration in the fixation of price would be the interest of consumers rather than that of the producers. Moreover, we think that since the petitioners are allowed to sell freely at any rate they like the remaining 50% of the sugar (after excluding the 50% which they have to give for levy) as also the produce by the second and third process, the loss if any caused to the petitioners would be minimal.

9. Mr. R.K. Jain learned Counsel for the petitioner however, urged that the above case did not lay down the correct law. He said that the primary consideration in the fixation of price would not be the interest of consumers, but to ensure a reasonable return to producers. That according to him the law laid down by this Court in (i) *The Panipat Co-operative Sugar Mills Vs. The Union of India (UOI)*, and *Anakapalle Co-op. Agri. and Industrial Society Ltd., Vs. Union of India (UOI)* and Others, . Since these two decisions have not been referred to in the *New India Sugar Works* case we should refer this case to a larger bench for decision.

10. We do not think that the counsel is justified in his submission. We do not find any diversity of views taken in the aforesaid cases. All those cases concerned with the price fixation of the essential commodity under the Essential Commodities Act. The primary object of the Act was to control the production supply and distribution of essential commodities and to make such commodities available at a reasonable price. The Preamble of the Act makes it clear. It reads: "An Act to provide in the interest of the general public, for the control of the production, supply and distribution of, and trade and commerce in certain commodities."

11. The exercise provided under the Act was intended ultimately to serve the interest of consumers. It is fundamental in the entire scheme of the Act. But then, the interest of the industry as a whole cannot be left out. It is also required to be borne in mind. The levy price of sugar should ensure reasonable return to

the industry. That is one of the guidelines provided under Sub-section 3C of Section 3 of the Essential Commodities Act. But that does not mean that the interest of producers should outweigh the interest of consumers. It would be tilting the balance too much. Such a contention in our opinion, also runs afoul of our earlier analysis.

12. It is true that there is no express reference to Panipat and Anakapalle in the judgment in New India Sugar Works. But the judgment need not be a digest of cases. It need not be written like a thesis. The decision in New India Sugar Works may be brief, but not less predictable on the principles of Panipat and Anakapalle. There this Court found the levy price reasonable even from the point of view of the industry. This Court took into consideration the liberty reserved to manufacturers to sell freely 50% of the Sugar manufactured and also 100% of the produce by 2nd and 3rd processes. This Court was of opinion that by such a free sale the industry could get reasonable return. We agree with this conclusion and see no reason for reconsideration.

13. As to the grievance of the petitioner that the State has made profit by the sale of Khandsari sugar at public auction, we perused the counter affidavit of the State. We do not find any colourable exercise of the power. There was every justification for the sale by public auction. It has been stated that the petitioner and some other producers delivered inferior quality of Khandsari. That was found to be unacceptable to consumers at Fair Price Shops. The State officers accordingly reported to the Government. The Government issued instructions to distribute the levy sugar liberally through permits for marriages and religious functions. The consumers, however, could not come forward. The Government then directed the disposal of levy sugar by public auction. It was not with a view to earn profit although incidentally the Government made some profit. The levy sugar was brought to public sale only to prevent deterioration when the consumers refused to accept it. We have no reason to doubt the explanation given by the State Government.

14. In the result, the Writ Petition fails and is dismissed with costs.